

**National Company Law Tribunal**

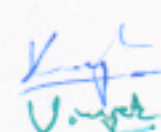
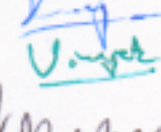
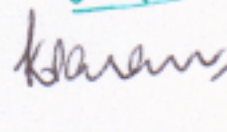
**Allahabad Bench**

CP NO.10/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 09.03.2017

NAME OF THE COMPANY: M/s. Juggilal Kamlapat Jute Mills Ltd.

SECTION OF THE COMPANIES ACT: U/S 9 of I & B Code 2016

| <u>Sl. NO.</u> | <u>Name</u>  | <u>Designation</u>  | <u>Representation</u>  | <u>Signature</u>   |
|----------------|--|---|------------------------|--|
| 1.             | Kaus Lohandhar   | Advocate  | Applicant              |   |
| 2.             | VINAYAK MITHAL   | ADU.  | Applicant              |  |
| 3.             | Kartikaya Saran  | Advocate  | (For Ghanashyam Sarda) |  |
| 4.             | Pankaj Srivastava, Adv. for<br>alongwith Raju Prasad, General Secretary. | J.K. Jute mill Majdur Sabha<br>H.P Chaturvedi (Judicial Member) |                        |  |

Dated 09.03.2017

**ORDER DATED 09.03.2017 IN CP NO 10/ALD/2017 JUGGILAL KAMLAPAT JUTE  
MILLS LTD**

Parties are represented by their respected counsel. Today a third Party J.K Jute mill majdur Sabha files misc. application for Intervention in the matter. However, it's Locus standi is yet to be determined and decided first.

Therefore, a copy of the third part claim to be served upon both the parties. e g operational creditor and corporate Debtor. The opposite parties may file reply on maintainilibility of third party application/claims. Further the operational creditor is also at liberty to file rejoinder to objection made by the corporate debtor. The counsel for the operational creditor as well as counsel for workers union have made request for grant of status quo, as the corporate Debtor may alienate its assests. Hence their interest to be taken care of and be adequately protected by this Tribunal.

At this stage Learned counsel for corporate debtor Shri Arvind Kumar gupta vehemently oppose for grant of such interim relief for maintainability of status quo by corporate debtor. As there is no express provision in I & B Code 2016. For grant of such interim relief however, such objection can be considered at appropriate stage, meanwhile we <sup>feel</sup> ~~keep~~ view that such objection cannot put a rider on powers of this tribunal conferred under section 11 of NCLT Rules 2016 for



rider on power of this tribunal conferred under section 11 of NCLT Rules 2016 for providing a substantial justice to the party concerned. Hence objection is overruled. It would be heard and considered at appropriate stage. Meanwhile the corporate Debtor company is directed to maintain status quo as of today in respect of its immovable property/ fixed assets until further order.

The matter be listed on 29.03.2017

Dated- 08.03.2017

  
Shri H.P Chaturvedi (Member Judicial) 9/03/2017